

Chavan, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1971-72.

SHRI S. M. BANERJEE (Kanpur) : In the present case, how is Shri Ganesh presenting it on behalf of Shri Y. B. Chavan ?

MR. SPEAKER : He has given the authorisation.

DEMANDS FOR SUPPLEMENTARY GRANTS (PUNJAB), 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : On behalf of Shri Y. B. Chavan, I beg to present a statement showing the Supplementary Demands for Grants in respect of the State of Punjab for 1971-72.

MR. SPEAKER : Now I will call Shri Raj Bahadur.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I am sorry, I was late.

MR. SPEAKER : The Ministers and the Speaker should reach Parliament at the same time. Now he may lay the paper on the Table.

PAPERS LAID ON THE TABLE—Contd.

GUJARAT GOVERNMENT NOTIFICATIONS, MYSORE GOVERNMENT NOTIFICATIONS, AND NOTIFICATIONS UNDER MOTOR VEHICLES ACT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table :—

- (1) A copy each of the following Gujarat Government Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation

to the State of Gujarat :—

- (i) The Bombay Motor Vehicles (Gujarat Second Amendment) Rules, 1971, published in Notification No. G/G/71/78/MVR-1069/79988/E in Gujarat Government Gazette dated the 1st July, 1971.
- (ii) The Bombay Motor Vehicles (Gujarat Third Amendment) Rules, 1971, published in Notification No. G/G/71/80/MVR-1070/26596/E in Gujarat Government Gazette dated the 24th June, 1971. [Placed in Library. See No. LT—1228/71]
- (2) A copy of Notification No. GH/G/71/143/MTA-1771/56676/E (Hindi and English versions) published in Gujarat Government Gazette dated the 19th August, 1971, under sub-section (2) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (3) of rule 16A of the Bombay Motor Vehicles Tax Rules, 1959 and clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-1229/71]
- (3) (i) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :—
 - (a) The Mysore Motor Vehicles (Second Amendment) Rules, 1971, published in Notification No. G. S. R. 52 in Mysore Gazette dated the 25th February, 1971.
 - (b) The Mysore Motor Vehicles (Third Amendment) Rules, 1971, published in Notification No. G. S. R. 115 in Mysore Gazette dated the 22nd April, 1971.